



**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

OA No. 1030/2021

This the 14th day of June, 2021

(Through Video Conferencing)

**Hon'ble Mr. Justice L. Narasimha Reddy, Chairman
Hon'ble Mr. Mohd. Jamshed, Member (A)**

Mr. Jaiveer Singh
S/o Sh. Buddhi Singh
R/o RZD-4/13, Vinod Puri, Vijay Enclave
Palam Dabri Road, New Delhi-110045
Aged about 61 years
Retired as Superintendent (GST) CBIC

... Applicant

(By Advocate: Ms. Jasvinder Kaur)

Versus

1. Union of India through Revenue Secretary
Ministry of Finance, North Block
New Delhi.
2. Chairman, CBEC
North Block, New Delhi.
3. Chief Pay & Accounts Office
1st Floor, DGACR Building, IP Estate
New Delhi.
4. Department of Expenditure
Ministry of Finance through its Secretary
North Block, New Delhi.
5. Department of Personnel & Training
Through its Secretary, North Block, New Delhi.

... Respondents

(By Advocate : Sh. Shlok Chandra for R-1, 4 & 5)



O R D E R (ORAL)

Justice L. Narasimha Reddy, Chairman :

The applicant states that he retired as Superintendent from the Central Board of Indirect Taxes and Customs (CBIC) on 30.06.2020. He made a representation in the years 2019 and 2020, feeling aggrieved by denial of 2nd and 3rd MACPs. Claiming that the 2nd MACP granted to him was inappropriate and that he was wrongfully denied the 3rd MACP, he filed this OA with a prayer to direct the respondents to extend him the said benefits.

2. Today we heard Ms. Jasvinder Kaur, learned counsel for the applicant and Mr. Shlok Chandra, learned counsel for the respondents.

3. Though the applicant raised several grounds in support of his prayers, we are of the view that the respondents need to address the representation first.

2. We, therefore, dispose of the OA with a direction to the respondents to pass order on the representation made by the applicant within a period of two months from the date of receipt of a copy of this order.

There shall be no order as to costs.

**(Mohd. Jamshed)
Member (A)**

**(Justice L. Narasimha Reddy)
Chairman**